

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 117 of 2020

With

I.A. No. 1187 of 2020

I.A. No. 3049 of 2020

Amit Agarwal @ Sonu Agarwal... .. Appellant

Versus

Union of India through the National Investigation Agency

... .. Respondent

With

Cr. Appeal (DB) No.119 of 2020

With

I.A. No. 1186 of 2020

I.A. No. 3047 of 2020

Mahesh Agarwal Appellant

Versus

Union of India through National Investigation Agency

... .. Respondent

CORAM:

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant

Mr. R.S. Cheema (Sr. Advocate), Indrajit Sinha,
Tarannum Cheema, Vikrant Sinha, Sneha Singh,
Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant:

M/s Vikash Pahwa (Sr. Advocate), Indrajit Sinha,
Nitesh Rana, Vikrant Sinha, Sneh Singh, Sumer
Boparai, Advocates [in Cr. A. (DB) No. 119/20]

For the Respondent-NIA:

M/s.Vikramjit Banerjee (A.S.G.I.) & Rohit Ranjan
Prasad (Spl. PP, NIA) (in both cases)

Oral Order

10/Dated: 08.07.2020

These matters have been heard through video conferencing with the consent of the learned counsel for the parties. None of the parties has raised any complaint regarding audio and visual quality.

Today these cases have been listed at the request of learned counsel for the appellants. It is informed that on 01.07.2020 while dictating the order, the interim relief granted earlier was directed to be extended till the next date of hearing i.e., 14th July, 2020, but the same could not be incorporated in the order. Both sides agree that such order was passed.

Accordingly, the interim relief granted to the appellants in both cases shall continue till the next date of hearing i.e., 14th July, 2020.

Further, in continuation of the earlier order dated 07.04.2020, considering the present scenario i.e., Covid-19 pandemic, it would be apt to extend all the interim orders granted by the Full Bench of this Court vide order dated 07.04.2020, up-to 31st July, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

Let necessary communication be made in this regard as per the order of the Full Bench dated 07.04.2020.

However, it is made clear that since the present Criminal Appeals have already been taken up and with the consent of the parties a date has been fixed on 14th July, 2020 for hearing of the cases, the general order would not be applicable in the present cases, as for these cases interim order has been extended up-to 14th July, 2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)